

**ATTENDANCE - CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 08.12.2020 AT 10:30 AM THROUGH VIDEO CONFERENCING.**

**NAME OF THE COMPANY : DURGESH PARMARATHI & ANR. V/s AYURVEDALAYA INDIA LTD & ORS.**

**SECTION: 241/242 OF COMPANIES ACT, 2013**

**PRESENT : HON'BLE MR. JUSTICE (RETD.) RAJESH DAYAL KHARE, MEMBER (J)**

**COUNSEL FOR PETITIONER : SH. NISHANT MEHROTRA, ADV.**

**COUNSEL FOR RESPONDENT : SH. PRAKASH SRIVASTAVA, SH. TARUN AGARWAL, ADVS.**

CP NO. 156/ALD/2019

The matter was taken up today through Video Conferencing.

Heard Sh. Nishant Mehrotra, Advocate for the Petitioner through video conferencing. None is online on behalf of the Respondent today.

Learned counsel appearing for the Petitioner states that inspite of time being granted to the learned counsel for the Respondent for filing their reply, no reply has been filed till date, as a last opportunity, time is granted for filing reply to the counsel for respondent.

Accordingly put up on 3<sup>rd</sup> March, 2021 before the Regular Court/ Video Conferencing by which date respondent shall file their reply, failing which appropriate order shall be passed in accordance with law.

— Sd —

**Dated : 08.12.2020**

**JUSTICE RAJESH DAYAL KHARE  
(MEMBER JUDICIAL)**

*Typed by :  
Md. Zaid  
(Stenographer)*